

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 5/Rules/DHC

Dated : 24.01.2026

Hon'ble the Chief Justice and companion Judges have been pleased to resolve that in terms of Rule 1(c) of Part F of Chapter 1 of Volume V of Delhi High Court Rules and Orders, one-time process fee of Rs. 1,000/- from the petitioner/appellant/applicant at the time of institution of the petition/appeal/application, irrespective of the number of respondents/defendants/opposite parties and Rs. 500/- from the respondent/opposite party shall be payable at the time of filing the reply/counter affidavit/response and it is clarified that one-time process fee shall not include any other incidental levies / fees such as payment of expenses towards publication, beat of drums, affixation, commission etc.

The above fee shall be chargeable from the date of its publication in the Gazette.

BY ORDER OF THE COURT
Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL